

The Odisha Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 3342, KATAKA, FRIDAY, JULY 24, 2026 / SRAVANA 2, 1948

THE HIGH COURT OF ORISSA, CUTTACK

NOTIFICATION

The 20th July, 2026

No.839/R-In exercise of the powers conferred under Article 229 of the Constitution of India, the Chief Justice of the High Court of Orissa hereby makes the following Rules further to amend the High Court of Orissa (Appointment of Staff and Conditions of Service) Rules, 2019, namely;

1. Short title and commencement :-

These Rules shall be called “The High Court of Orissa (Appointment of Staff and Conditions of Service) (2nd Amendment) Rules, 2026” and shall come into force on the date of publication in *the Odisha Gazette*.

2. In the High Court of Orissa (Appointment of Staff and Conditions of Service) Rules, 2019 (hereinafter referred to as “the said Rules”), in Rule 2(1)(i), for the words “units and wings”, the words “units, Guest Houses, wings etc.,” shall be substituted.
3. In the said Rules, in Rule-5(6), for the words and figures “Categories – 1, 2, 3,4,5,6 and 7”, the words and figures “Categories – 1,2,3,4,5,6,7 and 8” shall be substituted.
4. In the said Rules, in Rule-9, the following shall be inserted after sub-Rule (7).
“(8) A candidate has to apply for the desired post in the format prescribed in Appendix-4”
5. In the said Rules, in Rule-25, the word ‘Gatekeeper’ wherever occurs shall be deleted.
6. In the said Rules, the Rule - 26 shall be substituted as follows:

(1) The selection for the post of the Mali/ Gardener shall be held by the concerned committee in three stages as follows;

(i) First stage of test

Preliminary Test - 25 marks

(Qualifying marks -12 marks)

(ii) Second stage of test

Practical Test - 50 marks

(Qualifying marks — 25 marks)

(iii) Third stage of test

Viva Voce Test - 25 marks

(Qualifying marks — 10 marks)

- (2) The Committee concerned may take the assistance of any expert, who, however, must be a Government servant, such as the District Horticulture Officer or District Agriculture Officer for assessing the expertise and competence of the candidate in course of Practical Test and Viva Voce Test.

Provided that, in case of large number of applicants, the concerned Committee may resort to scrutiny/ suitability test, as provided in Appendix-3.”

7. In the said Rules, the Rule-27 shall be substituted as follows:

“27. Recruitment of Night Watchman and Gatekeeper:-

The selection for the post of Night Watchman and Gatekeeper shall be held by the concerned Committee at three stages:-

(i) First stage of test

Preliminary Test - 25 marks

(Qualifying marks -12 marks)

(ii) Second stage of test

Physical Test - 50 marks

(Qualifying marks - 25 marks)

(iii) Third stage of test

Viva Voce Test - 25 marks

(Qualifying marks - 10 marks)

Provided that, the concerned Recruitment Committee may take the assistance of the Deputy Commissioner of Police, Cuttack or the Reserve Inspector of Police, Cuttack for conducting necessary physical fitness test including measurement of height, chest, weight, etc. of the candidates:

Provided further that, in case of large number of applicants, the concerned Committee may resort to scrutiny/ suitability test, as provided in Appendix-3.”

8. In the said Rules, in sub-Rule (2) of Rule 42, for the words “Night Watchman, Mali & Gate Keeper” the words “and Mali” shall be substituted.

9. In the said Rules, in Appendix-1, for Column 4 & 5 occurring in Sl. No. 56 and 58, the following shall be substituted:

minimum qualification	Experience, if any
Should have at least passed Class-VIII	He/she should be a retired Defence Personnel or a Para-Military Service Personnel or an Agniveer or a person having working experience of 3 (three) years in Government or Private Security Agency or a person possessing Special Training supported by certificates for discharging functions of a Night Watchman or Gatekeeper. Explanation: “Private Security Agency” means an agency licensed under the Private Security Agencies (Regulation) Act, 2005. “Government Security Agency” includes Home Guards Service or any similar Government recognized security service provider.

10. In the said Rules, in Appendix – 1, in Column 5 of Sl. No. 57, the following shall be inserted:

“A Mali/Gardener shall be a trained person, who has either undergone any special training in gardening or who has got experience in gardening for a period of at least 3 (three) years either in Government or Private Nursery/ Farm.”

11. In the said Rules, in Appendix-1 under the Head “Tenure Post”,

(1) For the existing Serial No.4, the following shall be substituted.

1.	2.	3.	4.	5.	6.	7.
Category of post	Sl. No.	Designation	Minimum qualification	Experience, if any	Scale of pay	Mode of recruitment
	4	Law Reporter	Post-Graduate in Law	7 years	50000/-	By selection in direct recruitment from the members of the High Court Bar association. (Appendix – 6)

(2) The following shall be inserted after Sl. No. 7.

1.	2.	3.	4.	5.	6.	7.
Category of post	Sl. No	Designation	Minimum qualification	Experience, if any	Scale of pay	Mode of recruitment
	8	Assistant Law Reporter	Bachelor Degree in Law	5 years	25000/-	By selection in direct recruitment from the members of the High Court Bar association. (Appendix – 6)

12. In the said Rules, in Appendix-3, the word 'Gatekeeper' wherever occurs shall be deleted.

13. In the said Rules, in Appendix-5,

(1) in clause-1,

i. The following shall be inserted as sub clause (a):

(a) Household works, such as Cooking, Housekeeping, Sweeping, Cleaning, Dusting, Marketing, Gardening etc. and perform such duties in the residence

of the Hon'ble Chief Justice, Hon'ble Judges and Judicial Officers of the Registry.

- ii. Thereafter, the existing sub clauses (a) to (p) shall be renumbered as (b) to (q).

(2) In clause-3,

- i. The following shall be inserted as sub clause (a):

(a) Household works, such as Cooking, Housekeeping, Sweeping, Cleaning, Dusting, Marketing, Gardening etc. and perform such duties in the residence of the Hon'ble Chief Justice, Hon'ble Judges and Judicial Officers of the Registry.

- ii. Thereafter, the existing sub clauses (a) to (e) shall be renumbered as (b) to (f).

(3) the following shall be inserted after the existing clause 7:

"8. Gatekeeper:

- i. He shall ensure complete security of the Court premises, Court Guest House premises in respect of which he has been engaged.
- ii. He shall be responsible for the watch and ward of the Court Building, where his services/duties have been attached.
- iii. He shall ensure that the rooms of the Court Building, where valuable articles as well as important documents and records are kept under lock & key and properly protected during his duty as well as on holiday when the Court and offices are closed.
- iv. He shall move around the Court Building and premises during his duty and shall be in touch with the local Police on duty in the Court area, so that their (Police) help and assistance can be sought for immediately in case of any exigency and emergency."

(4) For the existing last paragraph, the following shall be substituted :

"It is however made clear that, the aforesaid Duty-Chart as regards the duties of the Group-D Employees is not exhaustive, and it only outlines the major duties assigned to them. Group- D employees can also be deployed to work at any establishment of the Court and can be assigned with any other duties at any place, as deemed fit and proper and they shall be under the administrative control of the Registrar (Judicial) of the Court and respective District Judges."

14. In the said Rules, the appendix – 6 shall be substituted as follows :

“APPENDIX-6

(Scheme for Selection and Appointment of Law Reporter and Assistant Law Reporter)

[See Rule. 5(6)]

1. Eligibility Criteria:

a. Law Reporter :-

i.	Qualification	Post-Graduation in Law
ii.	Experience	7 years of standing practice in the Court
iii.	Age limit	should not be less than 35 years and above 65 years of age on the date of his/her appointment to the post.

N.B.- the preference shall be given to the candidate having excellence in academic career.

b. Assistant Law Reporter :-

i.	Qualification	Graduation in Law
ii.	Experience	5 years of standing practice in the court
iii.	Age limit	Should not be less than 25 years and above 40 years of age on the date of his/her appointment to the post.

2. Method of Selection:

- a. When the Post of Law Reporter/Assistant Law Reporter falls vacant or is about to fall vacant, the Registrar (Judicial) of the Court shall prepare a list of at least five eligible candidates and submit the same to the Chief Justice for consideration and selection of one of them for appointment as Law Reporter/ Assistant Law Reporter.

Provided that, if the Chief Justice is of the opinion that there is any other suitable candidates whose name is not included in the list, he may include that name in the list.

Provided further that, the Registrar (Judicial) with the approval of the Chief Justice may also invite applications from the members of the High Court Bar Association by giving notice in the Notice Board of the Court and the High Court

Bar Association for consideration and selection of one of them for the appointment.

- b. The Chief Justice may interview the candidates before making the selection and for this purpose; he may constitute a committee comprising three Judges to assist him/ her. The nature of test, if any, for such selection may be decided by the Chief Justice or the Committee constituted for the purpose.

3. General Terms And Conditions:

The appointment shall be for a period of one year which may be extended at the discretion of the Chief Justice and no person shall continue in the post after he/she attains the age of 65 years in case of Law Reporter and 40 years in case of Assistant Law Reporter, as the case may be.

Provided that, if at any time during the tenure of one year or the extended period, the Chief Justice is of opinion that for the reasons of ill health or any other reason, the Law Reporter/Assistant Law Reporter is no more suitable to continue as such, the Chief Justice may terminate his/her appointment by giving one month prior notice.

4. Remuneration:

The remuneration of the Law Reporter shall be a consolidated amount of Rs. 50000/- per month and that of the Assistant Law Reporter shall be Rs. 25000/- per month or such further sum as would be sanctioned by the State Government from time to time in consultation with the Court.”

- 15.** In the said Rules, in Appendix- 6-A, the words “Category-4” occurring in first sentence shall be deleted.
- 16.** In the said Rules, in Appendix-8, the words “Category-1” occurring in first sentence shall be deleted.

By Order of the Chief Justice
SATYA RANJAN PRADHAN
REGISTRAR (JUDICIAL)

THE HIGH COURT OF ORISSA: CUTTACK

Memo No. 11449 /R/ Date 29.07.2026

(XI-04/2013)

A copy of the Gazette No. **3342 dated 24.07.2026** relating to "*The High Court of Orissa (Appointment of Staff and Conditions of Service) (2nd Amendment) Rules, 2026*" is forwarded herewith to the following for information and necessary action, through c-NS:

1. All Officers of the Court;
2. Addl. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice;
3. Joint Registrar-cum-Principal Secretary/ ADR-cum-Addl. Principal Secretaries/ AR-cum-Senior Secretaries/ Secretaries attached to Hon'ble Judges of the Court for placing the same before Their Lordships' kind information;
4. AR-cum-Stamp Reporter & Oath Commissioner;
5. All AR-cum-Addl. Stamp Reporter & Oath Commissioner;
6. All Superintendents/ Section Officers of the Court;
7. Superintendent, Establishment / Appointment / Class-IV Establishment Section / Recruitment Cell of the Court;



SPECIAL OFFICER (SPECIAL CELL)